

Central Administrative Tribunal
Principal Bench: New Delhi

RA-209/97 in
OA No.834/96 in C.P. 20/97

New Delhi, this the 22nd day of September, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri S. P. Biswas, Member (A)

Mrs. Saroj Ghai,
w/o Shri R.K. Ghai,
A-399, Double Storey,
Kalkaji, New Delhi. ...Review Applicant

(By Shri B.S. Maine, Advocate)

Versus

Shri Shanti Narain,
General Manager,
Northern Railway,
Baroda House, New Delhi. ...Respondents

(By Advocate: Shri R.L. Dhawan)

O R D E R (By circulation)
[Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)]

This RA has been filed against the order of this court passed on 29.5.1997 in CP 20/97. Respondents had held a review DPC in terms of our orders passed in OA No. 834/96 and the petitioner in the contempt petition had stated that the said review DPC was not in accordance with the judgement passed in the said OA.

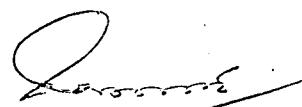
We have perused the order passed in the OA as well as order passed in the CCP and found that the said review DPC was not in accordance with the orders passed by us. Accordingly, we issued a direction to hold a fresh review DPC in accordance with the direction given by us in the original OA namely the one dated 4.10.1996. The respondents are aggrieved by our order passed in CCP on 29.5.1997 wherein the above said direction was also issued for holding a re-review DPC stating inter-alia that this Tribunal has no jurisdiction to issue any direction in

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contempt of courts proceedings. We are constrained to clarify that the direction issued in para no. 5 is only by way of observation and the order contained a suggestion that the order dated 4.9.1996 by the respondents is not correct and infact the said direction shall only be treated as an observation and granting of another opportunity to undo the wrong done. In any event the respondents seems to have held a re-review DPC on 22.8.1997 and the said review DPC is stated to have re-examined the selection as per the direction of this Tribunal and have recorded their minutes.

(25)

In view of this statement of the respondents, no further purpose will be served by reviewing the order complained against in this review application. In the circumstances, we dismiss the review application with no order as to cost.



(S.P. Btswas)
Member (A)



(Dr. Jose P. Verghese)
Vice-Chairman (J)

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